

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2919
ANSWERED ON:10.02.2014
AMENDMENT IN WILDLIFE PROTECTION ACT
Punia Shri P.L.

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government proposes to amend the Wildlife (Protection) Act, 1972;
- (b) if so, the details thereof;
- (c) whether the Government proposes to include stray animals such as dogs, cats, bulls, rats etc. in the category of wildlife through this amendment; and
- (d) if so, the criteria to be followed in this regard and the time by which these animals are likely to be included in the said category?

Answer

MINISTER OF ENVIRONMENT AND FORESTS (Dr. M. VEERAPPA MOILY)

(a) and (b) Yes, Sir. The present proposed amendment in the Wild Life (Protection) Act, 1972, envisages addition of certain definitions to the Act; regulation of certain activities with respect to wildlife conservation, like, use of animal traps, research in wildlife; incorporation of the provisions of the Convention on International Trade in Endangered Species of wild fauna and flora (CITES) in the Act; enhancing the penalties for violation of any provisions of the Act; provision for consultation with the Gram Sabhas for certain processes, amendments to incorporate certain consequential amendments, etc.

(c) No, Sir.

(d) Does not arise in view of (c) above.